

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00766/2019**

**Dated Monday the 24<sup>th</sup> day of June Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Mr. T.Jacob, Member(A)**

B.Elishamma  
W/o late B.Siddiah,  
3-3, Harijanawada,  
Gundupalli Village,  
Seetharampuram Mandalam,  
SPSR, Nellore District. .. Applicant  
By Advocate **M/s.R.S.Anandan**

**Vs.**

1. The Union of India, rep by  
Director,  
Combat Vehicles Research Development  
Establishment (CVRDE), Avadi,  
Chennai 600 054.
2. B.Jothi,  
D/o late B.Siddiah,  
5<sup>th</sup> Street, Kalaignar Nagar,  
Kovilpathagai, Avadi,  
Chennai 600 062. .. Respondents

By Advocate **Mr.M.Kishore Kumar-SPC**

**ORAL ORDER**

[Pronounced by Hon'ble Mr.T.Jacob, Member(A)]

Heard. The applicant has filed this OA seeking the following relief:-

“....to issue a suitable direction directing the first respondent herein to disburse the death cum family benefits of the applicant's deceased husband Siddiah to the applicant with interest and to confer the regular monthly family pension along with arrears of family pension with effect from 25.1.2015 (i.e. from the date of death of the applicant's deceased husband Siddiah) and also confer the compassionate ground appointment to the applicant and pass such further or other order as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. Learned counsel for the applicant submits that the applicant is the wife of the deceased Siddiah who was working as Attendant Multi Skilled-III in the first respondent office and died in harness on 14.5.2015.. She made Annexure A6 representation dated 25.5.2016 to the respondents to record her objection for disbursing the service and other benefits of her deceased husband to anyone other than her. The said representation is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit prescribed by this Tribunal.

3. Mr.M.Kishore Kumar, Senior Panel counsel, takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A6 representation dated 25.5.2016 of the applicant in accordance with law

and in the light of the facts of her case and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)  
24.06.2019

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